

CENTRAL ADMINISTRATIVE TRIBUNAL
BENCH AT MUMBAI

ORIGINAL APPLICATION NO. 715/1992

Date of Decision: 12.2.97

Shripati Abaji Patil Petitioner/s
Vice President and others.

Advocate for the
Petitioner/s

V/s.

Union of India and others. Respondent/s

Shri S.S.Karkera for Advocate for the
Shri P.M.Prachan. Respondent/s

CORAM:

Hon'ble Shri B.S. Hegde, Member(J)

Hon'ble Shri P.P. Srivastava, Member(A)

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?


(B.S. Hegde)
Member(J)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH 'GULESTAN' BUILDING NO: 6
PRESCOT ROAD, BOMBAY :1

Original Application No.715/92

Wednesday the 12th day of February 1997.

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri P.P. Srivastava, Member (A)

Shripati Abaji Patil
Vice President, National
Union of R.M.S. and M.M.S.
Employees, Class III
Maharashtra Circle
Bombay.

Shri K.I. Mulla, Driver
Mail Motor Service,
Bombay.

... Applicants

V/s.

Union of India through
the Secretary,
Department of Posts,
Dak Bhavan,
Sansad Marg, New Delhi.

The Chief Postmaster General
Maharashtra Circle,
Bombay.

... Respondents.

By Advocate Shri S.S. Karkera for Shri P.M. Pradhan.

O R D E R (ORAL)

¶ Per Shri B.S. Hegde, Member (J) ¶

This O.A. has been filed by applicant No.1 in his capacity as Vice President, National Union of R.M.S. & M.M.S. and applicant No. 2, Shri K.I. Mulla, Driver, Mail Motor Service praying for time bound promotional benefits to the categories of the Drivers, Mechanics and Artisans of the Mail Motor Service. Neither the applicants nor their counsel is present. This matter was listed for final hearing ~~peremptorily~~. Since no one was appeared on behalf of the applicant, we directed the learned counsel for the respondents to go through the pleadings of the parties.

2. During the course of hearing the learned counsel for the respondents has produced the Scheme dated 20.12.93 issued by the Directorate, Postal Services stating that the matter has been considered in consultation with the Ministry of Law, Ministry of Finance and the Ministry of Railways and introduced three grades were given in the Railway Department. Accordingly the following grades are introduced for avenue of promotion to the Drivers (i) Rs. 950 - 1500 (ii) Rs.1200 - 1800 (iii) Rs.1320-2040. Since there is separate scheme is introduced for the Drivers, the question of time bound promotion applicable to Time Scale Clerk is not applicable to the Drivers. ~~their~~ promotions ~~are~~ governed by the Scheme referred to above. Therefore, the prayer made in the O.A. has no relevance.

3. In the circumstances we do not ~~find~~ any injustice is caused to the applicant, since they are governed by separate scheme. In the result we see no merit in the O.A. The same is dismissed. No order as to costs.


(P.P. Srivastava)
Member (A)


(B.S. Hegde)
Member (J)

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